

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 05/01/2026

(2018) 09 CHH CK 0423

Chhattisgarh High Court

Case No: Criminal Revision No. 850 Of 2018

Ku. Teena Sharma APPELLANT

۷s

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 27, 2018

Hon'ble Judges: Arvind Singh Chandel, J

Bench: Single Bench

Advocate: Malay Kumar Bhaduri, D.R. Minj, Pragalbha Sharma

Final Decision: Dismissed

Judgement

Arvind Singh Chandel, I

- 1. Heard on admission.
- 2. Vide order dated 29.6.2018, the 7th Additional Sessions Judge, Raipur has granted bail to Respondent No.2/accused Deepak Bhoi Kulshresth in
- which one of the conditions imposed upon Respondent No.2 is that he will not commit the same crime again.
- 3. Learned Counsel appearing for the Applicant submits that one of the terms and conditions imposed upon Respondent No.2/accused vide the order
- dated 29.6.2018 by which he has been granted bail has been violated by him, therefore, the bail order deserves to be cancelled.
- 4. Since the bail order has been passed by the 7 th Additional Sessions Judge, Raipur, in case of violation of any of the terms and conditions imposed
- vide the said order, the aggrieved party should first approach the 7 th Additional Sessions Judge, but the same has not been done.
- 5. I find no merit in the instant revision. It is, therefore, dismissed.

However, liberty is reserved in favour of the Applicant to move an appropriate application before the concerned Court.